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23/2/23

HIGH COURT OF DELHI AT NEW DELHI

No. 92/Rules/DHC  
Dated: 22.02.2023

Copy of Notification No. 13/Rules/DHC dated 14.02.2023, as published in Delhi Gazette Extraordinary Part II, Section 1, No. 05 (NCTD No. 484) dated 14.02.2023, regarding amendment in the explanation to Clause (xxi) of Rule 1 of Part B of Chapter 3 of the High Court Rules & Orders, Volume V, is hereby circulated for information.

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SYED ZISHAN ALI WARSI  
JOINT REGISTRAR (RULES)

Encl. No. 80-105/Rules/DHC/2023

Dated: 23/02/2023

Copy forwarded for information to:-

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, North-West District, Rohini Courts, Delhi.
3. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.
4. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
5. The Principal District & Sessions Judge, North District, Rohini Courts, Delhi.
6. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.
7. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
8. The Principal District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
9. The Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
10. The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
11. The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi
12. The Principal District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi
13. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi
14. The Principal Secretary (Law, Justice & LA), Govt. of N.C.T. of Delhi, Delhi Secretariat, I.P.Estate, New Delhi.
15. The President/Secretary, Delhi High Court Bar Association, Delhi High Court, New Delhi.
16. The President/Secretary, Bar Association, Tis Hazari Courts/Patiala House Courts/ Karkardooma Courts/ Rohini Courts/Dwarka Courts/Saket Court Complex.
17. The Member Secretary, Delhi State Legal Service Authority, Patiala House Courts, New Delhi with the request to forward a copy of the Notification/Practice Directions to the Secretaries of all the eleven District Legal Services Authorities.
18. The Secretary, Delhi High Court Legal Services Committee.
19. The Chairman, District Court Website Committee, Tis Hazari, Delhi for uploading the Notification on the website of Delhi District Court.
20. Registrar-cum-Secretary to Hon'ble the Chief Justice.
21. All Registrars/OSDs/Joint Registrars.
22. Joint Registrar-cum-P.A. to Registrar General, Delhi High Court.
23. Joint Director (IT) with the request to upload the Notification on the Intranet of this Court.
24. Librarian, Delhi High Court.
25. Private Secretaries to Hon'ble Judges for kind perusal of His Lordships.
26. Guard File.

By indize  
IT/Computer to  
apply with the  
direction.  
23/2/23

(ANIL KUMAR SINGH)  
ASSISTANT REGISTRAR  
(RULES)

Mr. Dharamvir J.S.  
for n/a  
23/02/23

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No.13/Rules/DHC

Dated: 14.02.2023

In exercise of the powers conferred by Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) read with Sections 122 and 129 of the Code of Civil Procedure, 1908 and all other powers enabling it in this behalf, the High Court of Delhi, hereby makes the following amendment in the explanation to Clause (xxi) of Rule 1 of Part B of Chapter 3 of the High Court Rules & Orders, Volume V:-

1. The following shall be substituted for the existing Explanation to Clause (xxi) of Rule 1 of Part B of Chapter 3 of the High Court Rules & Orders, Volume V:-

*"Explanation—The preliminary and final hearing of cases under Article 226 of the Constitution of India, relating to habeas corpus, preventive detention, mercy petition and commutation of sentence of death, shall be before a Bench of two Judges."*

NOTE: THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

Sd/-  
(RAVINDER DUDEJA)  
REGISTRAR GENERAL

Amendment stands published in Delhi Gazette Extraordinary, Part II, Section I, No. 05 (NCTD No.484) dated 14.02.2023